

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No.143 of 2011 &
IA No.224 of 2011**

Dated: 12th January, 2012

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

Vegan Inc.

...Appellant(s)

Versus

**Maharashtra Electricity Regulatory
Commission & Ors.**

....Respondent(s)

Counsel for the Appellant (s):

Mr. S.B. Upadhayay
Mr. R.R. Dubey
Mr. Pawan Upadhayay

Counsel for the Respondent(s):

Mr. Ramji Srinivasan, Sr. Adv for R-2
Mr. Hasan Murtaza for R-2
Mr. Hemant Singh for R-4
Mr. Jayant Bhushan, Sro Adv
Mr. Buddy Ranganadhan for R-1 with
Ms. Richa Bhardwaj

**Appeal No.115 of 2011 &
IA No.187 of 2011**

Reliance Infrastructure Ltd & Ors.

...Appellant(s)

Versus

**Maharashtra Electricity Regulatory
Commission & Anr.**

....Respondent(s)

Counsel for the Appellant (s):

Mr. Ramji Srinivasan, Sr. Adv
Mr. Hasan Murtaza

Counsel for the Respondent(s): Mr. Buddy Ranganadhan for R-1 with
Ms. Richa Bhardwaj
Mr. M.G. Ramachandran, Sr. Adv.
Mr. Hemant Singh for R-2 (WPCL)

ORDER

We have heard the learned counsel for the parties.

Post the matter for further hearing on **16th January, 2012 at**
2.30 p.m.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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